GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 5424 ANSWERED ON 3RD APRIL, 2025

EMISSIONS FROM TRANSPORT SECTOR

5424. SHRI ADITYA YADAV

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has taken cognizance of a recent study conducted by The Energy and Resources Institute (TERI) which stated that emissions from the country's transport sector could significantly impact climate goals, as vehicle numbers and fuel demand are projected to soar through 2070; and
- (b) if so, the details of the preventive steps proposed to be taken by the Government keeping in view the fact that the country's transport sector is driving a surge in fuel consumption and carbon emissions, with potential global implications

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI)

- (a) & (b) 1. Government in the Ministry of Road Transport and Highways has taken the following key initiatives:
- (i) Notified Bharat Stage (BS) VI Emission limits including use of alternative fuels vide G.S.R 889 dated 16.09.2016 to reduce pollutants from motor vehicles.
- (ii) Notified E20 as a Mono fuel vide G.S.R 27 (E), dated 5th January, 2024 for all category of vehicles.
- (iii) Notified Hydrogen as a fuel vide GSR 885(E) dated 16th December 2022 for ICE BS-IV vehicles.

- (iv) Notified the Vehicle Scrapping Policy vide G.S.R 720 dated 5th October 2021 to phase out older, unfit polluting vehicles under the framework of the Motor Vehicles Act, 1988 and Central Motor Vehicle Rules, 1989.
- 2. Government has taken following initiatives to promote adoption of Electric Vehicles (EVs) in the country:
- (i) Notification issued vide S.O. 5333(E) dated the 18th October, 2018 to grant exemption from the requirements of the permit to the battery operated transport vehicles.
- (ii) Notification issued vide G.S.R. 525(E) dated the 2nd August, 2021 to grant exemption of Battery Operated Vehicles from payment of fees for the purpose of issue or renewal of registration certificate and assignment of new registration mark.
- (iii) Notification issued vide G.S.R. 302(E) dated the 18th April, 2023 to grant exemption of All India Tourist Permit for battery-operated vehicles from payment of permit fee.
- (iv) Notification issued vide G.S.R. 167(E) dated the 1st March, 2019 to facilitate retro-fitment of hybrid electric system or electric kit to vehicles.
- (v) Notification issued vide G.S.R. 749(E) dated the 7th August 2018 enabling registration mark of Battery Operated Vehicles in Yellow colour on Green background for the transport vehicles and for all other cases, in White colour on Green background.
- (vi) Further, an advisory dated 12th August 2020 has been issued to all States and UTs regarding sale and registration of two-wheeled Electric Vehicles without batteries.
- 3. The Government in the Ministry of Heavy Industries (MHI) has formulated following Schemes to incentivise and promote adoption of Electric Vehicles:
- (i) PM Electric Drive Revolution in Innovative Vehicle Enhancement (PM E-DRIVE) Scheme: PM E-DRIVE Scheme has been notified on 29th September 2024 for promotion of electric mobility and to reduce dependence of fossil fuels in the country. The scheme has an outlay of ₹10,900 Crore over a period of two years from 01.04.2024 to 31.03.2026. The Electric Mobility Promotion Scheme (EMPS) 2024 implemented for the period of 06 months, from 01.04.2024 to 30.09.2024, is subsumed in the PM E-DRIVE scheme. This scheme aims to incentivise sale of e-2W, e-3W, e-Trucks, e-

Ambulances, and ebuses. The scheme also supports development of charging infrastructure and upgradation of vehicle testing agencies.

- (ii) Production Linked Incentive Scheme for Automobile and Auto Component Industry (PLI-Auto): Government on 15th September 2021 has approved PLI-Auto Scheme for enhancing manufacturing capabilities for Advanced Automotive Technology (AAT) products with a budgetary outlay of ₹25,938 Crore.
- (iii) Production Linked Incentive (PLI) Scheme for manufacturing Advanced Chemistry Cells (ACC): Government on 12th May, 2021 approved PLI-ACC in order to promote manufacturing of ACC in the country with a budgetary outlay of ₹18,100 Crore. The scheme envisages to establish a cumulative ACC battery manufacturing capacity of 50 GWh.
- (iv) Faster Adoption and Manufacturing of Hybrid and Electric Vehicles (FAME) Scheme Phase-II (FAME-II): FAME-II was implemented for a period of 5 years with effect from 1st April, 2019 with a total budgetary support of ₹11,500 Crore. Under FAME-II, Phased Manufacturing Programme (PMP) was introduced with the objective of domestic manufacturing of electric vehicles, its assemblies/ sub-assemblies and parts/sub-parts thereby increasing the domestic value addition.
- (v) PM e-Bus Sewa-Payment Security Mechanism (PSM) Scheme: This Scheme notified on 28th October 2024, has an outlay of ₹3,435.33 Crore and aims to support deployment of more than 38,000 electric buses. The objective of Scheme is to provide payment security to ebus operators in case of default by Public Transport Authorities (PTAs).
- (vi) Scheme for Promotion of Manufacturing of Electric Passenger Cars in India (SPMEPCI): This scheme was notified on 15th March 2024 to promote the manufacturing of electric cars in the country. This scheme requires applicants to invest a minimum of ₹4150 Crore and to achieve a minimum Domestic Value Addition (DVA) of 25% at the end of the third year and DVA of 50% at the end of the fifth year.
